

O.A. 209/2003

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Acknowledgment.

Applicant.

28/4/03

Bench

Or. No. 1.5.03

Notice/corpus of order issued to all respnts. copies of said order handed over to counsels for both sides.

Send copies of this order to the Respondents, along with notes, and free copies of this order be given to learned counsel for the Applicant and Mr. R.C. Rath, learned Standing Counsel for the Railways; to whom a copy of this O.A. has been served.

2/5

20/8/03

Only postal A.D. for R-1 back. A.D.s not back for R-2 & 3. None for opp. side appears. Counter not filed.

2/6

Regd

30.6.03

The Applicant is absent. A.D. returned after service from R/1 who is absent on call and no steps taken by him to file any counter. Await return of A.D.s from other Respondents till 21.7.03.

30/6/2003

on Memo for orders.

12/8

Bench

Members

Order dt 18/08/2003

Hear Mr G.C. Mohapatra, learned Counsel for the Applicant. By filing a memo dt 18/8/03, learned Counsel for the Applicant submits that the Respondent no 2 has in the meantime passed an order redressing the promise of removal of the Applicant to Compulsory retirement vide order dt 12/8/2003 pursuant to order of this Tribunal dt 1.5.03 passed in this case. In the said premises, the Applicant seeks permission to withdraw this O.A. 209/03 as his grievances have been redressed by the Respondents. In view of this submission made on behalf of the applicant, permission is hereby accorded and accordingly this O.A. is disposed of as withdrawn.

Send copies of this order to both the parties.

Vice Chairman
Members